

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
OA 581/2003

New Delhi, this the 13th day of March, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Sh. Swarn Singh
S/o Sh. Jasi Ram
Operation Tracer Assistant
Under Chief Medical Superintendent
New Delhi.

....Applicant

(By Advocate Sh. Amit Anand)

V E R S U S

Union of India : through

1. The General Manager
Northern Railway
Baroda House, New Delhi.
2. The Divisional Railway Manager
Northern Railway, State Entry Road,
~~Baroda House~~, New Delhi.
3. The Chief Administrative Officer (Constrn.)
Northern Railway
Kashmiri Gate, New Delhi.

④ *corrected w/c
order dated
27.6.2003.*
gj

....Respondents

O R D E R (ORAL)

By Sh. Shanker Raju,

Applicant seeks pay and allowances as accorded
to similarly circumstance persons in view of decision
of the Tribunal in Ram Dulare Vs. UOI & Ors. (OA
2610/2002) decided on 11-10-2002, Ram Jas Vs. UOI &
Ors. (OA 2040/2002) decided on 5-8-2002 as well as
the decision of the High Court in Ram Prasad & Ors.
Vs. Sh. Ganpati Sharma & Anr. (CWP No. 5247/97)
decided on 27-10-99. The claim of the applicant
despite representation has not been exceeded to by the
respondents. Ends of justice would be met if the
present OA is directed to be treated as a
representation by the respondents and be disposed of
by a detailed and speaking order in view of decision

of the High Court and of this Tribunal (supra) within two months from the date of receipt of a copy of this order. Ordered accordingly. **OA stands disposed of.**

2. Let a copy of this order along with OA be sent to the respondents.

S. Raju
(SHANKER RAJU)
MEMBER (J)

/vksn/

OA disposed of 8/15/63
for M&K for classification